

been delegated. Instructions have also been issued from time to time to the State Government/UT Administrations which, *inter-alia* suggest to:

- i) strictly and scrupulously adhere to the provisions of the Arms Act/Rules and the instructions/guidelines issued by the Central Government from time to time;
- ii) organize effective surprise check with regard to utilization of raw materials, installed capacity of the machinery, power consumption and statement of accounts with a view to assess whether the manufacturers exceed the licensed capacity or whether the firm is engaging itself in unauthorised manufacture;
- iii) insist upon frequent surprise checks of licensed dealers by law enforcement agencies.
- iv) set up specialized investigating units in States where the crime is rampant; and
- v) set up appropriate machinery to collect and collate intelligence with regard to illicit manufacture and trafficking in arms and ammunition.

[Translation]

Extraction of Coal

195. SHRI NAWAL KISHORE RAI:

Will the MINISTER OF COAL be pleased to state:

- (a) the quantity of coal extracted from open cast mines and underground mines separately during each of the last three years;
- (b) whether the quality of coal extracted from open cast mines is different from the coal extracted from underground mines; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA) (a) The quantity of coal extracted from open cast mines and underground mines of Coal India Limited and Singareni Collieries Company Limited during the last three years was as under:

(fig. in million tonnes)

Year	Production		Total
	Underground	Opencast	
COAL INDIA LIMITED			
1993-94	56.56	159.54	216.10
1992-93	56.86	154.36	211.22
1991-92	56.63	147.51	204.14
SINGARENI COLLIERIES COMPANY LTD.			
1993-94	15.16	10.05	25.21
1992-93	13.51	9.00	22.51
1991-92	12.30	8.28	20.58

(b) & (c): Generally speaking the quality of coal would not depend on method of extraction whether by opencast

or by underground. However there is some chance of small quantities of overburden getting mixed with coal in opencast mining.

[English]

Central Board of Film Certification

196. SHRI BALRAJ PASSI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Central Board for Film Certification has been reconstituted;
- (b) if so, the composition thereof;
- (c) whether the Government propose to give more powers to the Board to tackle soft porn films and songs;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a) No, Sir.

(b) Does not arise.

(c) and (d): According to the guidelines issued by Government, while examining films for certification, the Board shall *inter alia* ensure that human sensibilities are not offended by vulgarity, obscenity or depravity. Further, the Cinematograph (Amendment) Bill, 1992 introduced in the Rajya Sabha on 18.8.92, which is before the Standing Committee on Communications, *inter alia* provides for measures for preventing violations of conditions of certificate. It seeks to provide for—

- (i) Legal Liability on film processing laboratories;
 - (ii) enhancement of penalties provided in the Cinematograph Act, 1952 with minimum punishment for interpolations in films; and
 - (iii) power to Regional Officers of the Board, concurrently with the police officers, to seize a print in the case of interpolated films.
- (iv) does not arise.

[Translation]

Assault on Journalists

197. SHRI MOHAN SINGH (FEROZEPUR):

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the probe ordered into the incident of assault on two reporters of the 'Statesman' in a Delhi hotel on July 1, 1994 has been completed;
- (b) if so, the details thereof; and
- (c) the action taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED). (a) to (c) The enquiry report has already been received by the Government and is under examination.